

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED
OPERATING IN THE BUSINESS OF MARINE VESSELS AND PROVIDING INTEGRATED
MARINE, OFFSHORE, AND CREW MANAGEMENT SERVICES.
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

Sr. No.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED CIN: U63010MH2008PTC184453 PAN: AACCV7732P
2.	Address of the registered office	Regd. Office: B-15, Shri Nanddham Bldg, Plot No.59 Sector-11, CBD, Belapur, Mumbai City, Navi Mumbai, Maharashtra, India, 400614
3.	URL of website	Not available
4.	Details of place where majority of fixed assets are located	Belapur, Navi Mumbai
5.	Installed capacity of main products/ services	No information available
6.	Quantity and value of main products/ services sold in last financial year	Rs. 4,44,15,178/- revenue from operations in FY 23-24.
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at cirp.vindhyavasini10@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at cirp.vindhyavasini10@gmail.com
10.	Last date for receipt of expression of interest	28-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	07-01-2026
12.	Last date for submission of objections to provisional list	12-01-2026
13.	Date of issue of final list of prospective resolution applicants	22-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026
15.	Last date for submission of resolution plans	26-02-2026
16.	Process email id to submit Expression of Interest	cirp.vindhyavasini10@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Umesh



Umesh Balaram Sonkar

Deemed Resolution Professional

In the Matter of Vindhyawashini Marine Services Private Limited

IBBI Reg. No: IBBI/IPA-001/IP-P-02619/2021-2022/14043

Corporate Address: Office No. 25, 3rd floor, Chikhal House, Princess Street, Kalbadevi, Mumbai- 400002.

Date: 13.12.2025

Validity of AFA: December 31, 2026

Place: Mumbai

Email for Correspondence - cirp.vindhyavasini10@gmail.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED OPERATING IN THE BUSINESS OF MARINE VESSELS AND PROVIDING INTEGRATED MARINE, OFFSHORE, AND CREW MANAGEMENT SERVICES. (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
Sl. No.	RELEVANT PARTICULARS
1. Name of the corporate debtor along with PAN & CIN/ L1P No.	VINDHYAWASHINI MARINE SERVICES PRIVATE LIMITED CIN: U63010MH2008PTC184453 PAN: AACCV7732P
2. Address of the registered office	Regd. Office: B-15, Shri Nandham Bldg, Plot No.59 Sector-11, CBD, Belapur, Mumbai City, Navi Mumbai, Maharashtra, India, 400614
3. URL of website	Not available
4. Details of place where majority of fixed assets are located	Belapur, Navi Mumbai
5. Installed capacity of main products/ services	No information available
6. Quantity and value of main products/ services sold in last financial year	Rs. 4,44,15,178/- revenue from operations in FY 23-24.
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by sending email at clrp.vindhyavasini10@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by sending email at clrp.vindhyavasini10@gmail.com
10. Last date for receipt of expression of interest	28-12-2025
11. Date of issue of provisional list of prospective resolution applicants	07-01-2026
12. Last date for submission of objections to provisional list	12-01-2026
13. Date of issue of final list of prospective resolution applicants	22-01-2026
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	27-01-2026
15. Last date for submission of resolution plans	26-02-2026
16. Process email id to submit Expression of Interest	clrp.vindhyavasini10@gmail.com
17. Details of the corporate debtor's registration status as MSME.	Not Registered with MSME.

Date: 13.12.2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Deemed Resolution Professional

In the Matter of Vindhyawashini Marine Services Private Limited
 (BBI Reg. No. BBI/PA/2021/IN-P-02619/2021-2022/34043)
 Corporate Address: Office No. 25, 3rd floor, Chikhli House,
 Princess Street, Kalbadevi, Mumbai- 400002. Validity of AFA: December 31, 2026
 Email for correspondence: clrp.vindhyavasini10@gmail.com

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR RBEP ENTERTAINMENT PRIVATE LIMITED OPERATING IN THE FILM PRODUCTION, FILM MANUFACTURING, AND CINEMA INFRASTRUCTURE INDUSTRY AT MUMBAI (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL	RELEVANT PARTICULARS
1.	Name of the corporate debtor along with PAN & CIN/ LLP No. RBEP Entertainment Private Limited CIN: U72900MH2006PTC160603 PAN: AAFCA6658L
2.	Address of the registered office Regd. Office: 502, Plot No. 91/94 Prabhat Colony, Santacruz (East), Mumbai City, Mumbai, Maharashtra - 400055
3.	URL of website Not Available
4.	Details of place where majority of fixed assets are located The Corporate Debtor does not have any fixed assets as per the financial statements for the FY 2024-25.
5.	Installed capacity of main products/ services The Corporate Debtor has no installed capacity for its main products/services.
6.	Quantity and value of main products/ services sold in last financial year Sales from services i.e., the distribution of films, serials, and other rights, amounted to Rs. 121.67 lakhs as per the audited financial statements for the financial year 2024-25.
7.	Number of employees/ workmen Nil
8.	Further details including last financial statements (with schedules) of two years, lists of creditors are available at URL: Details can be sought by sending email at cirp.rbep@npvinsolvency.in
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: Details can be sought by sending email at cirp.rbep@npvinsolvency.in
10.	Last date for receipt of expression of interest 28.12.2025
11.	Date of issue of provisional list of prospective resolution applicants 07-01-2026
12.	Last date for submission of objections to provisional list 12-01-2026
13.	Date of issue of final list of prospective resolution applicants 22-01-2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 27-01-2026
15.	Last date for submission of resolution plans 26-02-2026
16.	Process email id to submit Expression of Interest cirp.rbep@npvinsolvency.in
17.	Details of the corporate debtor's registration status as MSME. Not Registered

Sd/-
IPR – NPV Insolvency Professionals Private Limited
(Formerly Known as Mantrah Insolvency Professionals Private Limited)
Through its Director - Mr. Ritesh Prakash Adatiya
Resolution Professional
RBEP Entertainment Private Limited (In CIRP)
IBBI Reg. No: IBBI/ IPE-0040/ IPA-2/ 2022-23/ 50021
Registered Address: H-35, 1st Floor, Jangpura Extension, Jangpura,
South Delhi, New Delhi, Delhi – 110 014
Validity of AFA: December 31, 2025
Email for Correspondence - cirp.rbep@npvinsolvency.in

Date: December 31, 2025
Place: Mumbai

For

COURT ROOM NO. 37

IN THE BOMBAY CITY CIVIL COURT BOMBAY AT MUMBAI
COMMERCIAL SUIT NO. 23 OF 2020
ORDER V RULE 20 OF CIVIL PROCEDURE 1908

Plaint lodged on: 11.09.2019 Plaintiff admitted on : 17.01.2020

Under Order V, Rule 2 of the Code of Criminal Procedure 1908 r/w, Section 16 of the Commercial Court Act 2015

RULE 51, SUMMONS to answer plaint under Section 27 O. V. rr. 1, 5, 7 & 8 and O. VIII r. 9 the Code of Civil Procedure

CANARA BANK, a body corporate constituted under the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, having its Head office at 112, J C Road, Bangalore - 560002 and one of its Branch Office amongst others known as Sewri Branch , having address at Unit No. 9/1st Floor, Rajiv Industrial Estate, Golanji Hill Road, Sewri West, Mumbai-0015, in the State of Maharashtra, represented by Mr. Ankur Kumar Singh Age: 30Years, Officer

...PLAINTIFF

Versus

Mr. Ansari Mohd. Akhlaque, Age- Not Known, Admit Shop No. 8, Plot No. 47, Line No. T, Ground Floor, Govandi, Shivaji Nagar Mumbai-400043 **....Defendants**
To.

1. Mr. Ansari Mohd. Akhlaque The Defendants abovenamed
(As per Order dated on 06.11.2025 in presiding in Court Room No. 31, H.H. Prasad Prakashrao Kulkarni) 102602/25 at Chamber Summons
WHEREAS the above named Plaintiff has filed relating a Plaintiff in this Honorable Court against you and you are hereby summoned to file a written statement within 30 days of the service of the present summons and in case you fail to file the written statement within the said period of 30 days you shall be allowed to file the written statement on such other day, as may be specified by the court, for reasons to be recorded in writing and on payment of such costs as the court deems fit, but which shall not later than 120 days from the date of service of summons. On the expiry of one hundred and twenty days from the date of service of summons, you shall forfeit the right to file the written statement and the court shall not allow the written statement to be taken on record :

The Plaintiff therefore Pray :-

a) That the Defendants be decreed and ordered to pay to the Plaintiffs sum of 4,21,017.32/- (Rupees Four Lakh Twenty One Thousand and Seventeen and Paise Thirty Two Only) as on 05.09.2019 as per particulars of claim given in Exhibit "1" with the further interest at the rate of 9.70% p.a. overdue with monthly rests plus 2% penal interest from the date of filing of the suit till the date of judgment and thereafter further interest at the same rate from the date of judgment till payment as the advances were granted to the Defendants for commercial purposes within the meaning of Order 38 of the Code of Civil Procedure, 1908;

a) That the Defendants may be directed to pay to the Plaintiffs their costs of the suit and

b) For such other and further reliefs as the nature and circumstances of the case may require.

You hereby summoned to appear in this Court within 30 days from the date of service of summons, in person or by an Advocate able to answer all material questions relating to the suit, or who shall be accompanied by some other person able to answer all such questions to answer the above named plaintiff and as the suit is fixed for the final disposal, you must produce all your witnesses on that day, and you are hereby required to take notice that in default of your appearance on the day before mentioned, the suit will be heard and determined in your absence and you any document in your possession or power containing evidence relating to the merits of the plaintiff's case or upon which you intended to rely in support of your case and in particular for the Plaintiff's the following Documents :-

Given under my hand and the seal of this Hon'ble Court.
Dated this 1st day of December 2025

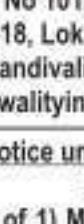
SEAL

Sd/-
For Registrar,
City Civil Court, Bombay

RAJKUMAR K. SHUKLA LAW FIRM ADVOCATES AND CONSULTANTS
ADVOCATE FOR PLAINTIFF, Office No. 10, 2nd Floor, Building No. 84, Janmabhoomi Marg, Fort, Mumbai-400 001,91-9833625908, 022-22876392
advshukla4@gmail.com

You are hereby informed that the Free Legal Service from the State Legal Services Authority, High Court Legal Services Committee, District Legal Services Authority, and Taluka Legal Services Committee, as per the eligibility criteria are available to you and in case you are eligible and desire to avail the free legal services, you may contact any of the above Legal Services Authority/Committee.

Advocate for Plaintiff Signature
NOTE: Next date in this Suit is 24.12.2025. Please check the status and next/ further date of this Suit on the official website of the City Civil & Sessions Court, Gr. Bombay.



बैंक ऑफ बरौदा
Bank of Baroda

Bank of Baroda, Andheri West, Branch:
1/B, Aika Chambers, SV Road, Andheri West, Mumbai, Maharashtra,
PIN- 400058, E-MAIL: vjandh@bankofbaroda.co.in,
Ph 022-26706447, Mobile No 8657744597

NOTICE TO BORROWER
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

By Hand delivery / By Speed post with AD / By Courier / By Email

Date: 02/12/2025

To,

M/s Kwalty Industrial Electrical Solutions (Borrower – Business Loan)
through Proprietor Mr Raju Kisturchand Parmar
Shop No 3, Ground Floor, Crescent Business Square, Kherani Road, Sakinaka, Andheri East,
Mumbai – 400072 Email – kwaltyindustrial@gmail.com

Mr Raju Kisturchand Parmar
(Borrower – Home Loan & Mortgage Loan)
Add: Flat No 101, Whiteley Nahar Amrit Shakti,
Sector R-18, Lok Milan Colony, Off Saki Vihar
Road, Chandivali, Powai, Mumbai – 400072
Email – kwaltyindustrial@gmail.com

Mrs Rekha Raju Parmar
(Co-Borrower – Home Loan & Mortgage Loan)
Add: Flat No 101, Whiteley Nahar Amrit Shakti,
Sector R-18, Lok Milan Colony, Off Saki Vihar
Road, Chandivali, Powai, Mumbai – 400072
Email – kwaltyindustrial@gmail.com

SUB: Notice under Section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act",

Account of 1) M/s. Kwalty Industrial Electrical Solutions (Business Loan) (II) Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar (Home Loan & Mortgage Loan)

Sir/ Madam,

Re: Credit facilities with our Andheri West Branch,

1. We refer to our various letter including letter No. **VB-ADH:AGM:DKJ:LOANS** dated **04.11.2019** and letter no. **VB/ADH/DKJ/35/2018-19** dated **25.06.2018** and **VB/ADH/DKJ/36/2018-19** dated **25.06.2018** whereby conveying sanction / renewals of various credit facilities and the terms of sanction. Pursuant to the above sanction / renewals you have availed and started utilising the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and type of facility	Limit	Rates of Interest	O/s as on 02.12.2025	Security Details
Business Loan in name of Kwalty Industrial Electrical Solutions Cash Credit Account (89750500000031) – (old No 503506210000032)	Rs. 80,00,000/-	13.90% per annum with monthly rest	Rs. 79,89,657/- + Interest & Other Charges wef 01.11.2025 (Interest upto 31.10.2025) Rs. 23,31,789.65 + Interest & Other Charges wef 31.10.2025 (Interest upto 30.10.2025)	Equitable Mortgage of Flat no 101, 1st Floor, White Lily, Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali,
Home Loan in name of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar Housing Term Loan (89750600000107) – (Old no 503508451000153)	Rs. 32,50,000/-	MCLR + 0.00 = 8.50% (9.20% at present)	Rs. 8,02,786/- + Interest & Other Charges wef 31.10.2025 (Interest upto 30.10.2025)	Powai, Mumbai – 400072 owned by Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar
Mortgage Loan in name of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar Term Loan (89750600000228) – (old no 503508451000019)	Rs. 14,70,000/-	MCLR + 2.00 = 10.50% (11.20% at present)	Rs. 1,11,24,232.65 + accrued Interest & Charges	
TOTAL				

2. In the letter of acknowledgement of debt dated **23.12.2024** and **09.08.2023** you have acknowledged your liability to the Bank to the tune of **Rs. 79,29,709.86** (business loan) as on **23.12.2024** and and **Rs. 37,56,973.70** lakhs (**Home Loans**) as on **09.08.2023**.

3. As you are aware, you have committed defaults in payment of interest on above Cash Credit account /outstanding for the month ended **AUGUST 2025**. You have also defaulted in the payment of installment of term loan which have fallen due for payment for the month of **AUGUST 2025** and thereafter.

4. Consequent upon the defaults committed by you, your loan account has been classified as non-performing asset on **29.11.2025** in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 1,11,24,232.65 (One Crore Eleven Lakhs Twenty Four Thousand Two Hundred Thirty Two Rupees and Sixty Five Paise)** with accrued interest and charges as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/inviting quotations/tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,
(Deepak Sarkar)
Chief Manager
Authorized Officer.
Bank of Baroda.

Enclosure: 1. Statement of account from 01-08-2025 to 01-12-2025

NOTICE TO GUARANTOR
(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To

By Hand delivery / By Speed post with AD / By Courier / By Email

Mrs Rekha Raju Parmar
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whiteley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali, Powai, Mumbai – 400072
Email - kwaltyindustrial@gmail.com

Mr Raju Kisturchand Parmar
(Proprietor cum Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whiteley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali, Powai, Mumbai – 400072
Email - kwaltyindustrial@gmail.com

Mr Hitesh Kisturchand Parmar
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: Flat No 101, Whiteley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali, Powai, Mumbai – 400072
Email -

Mr Hitesh Kisturchand Parmar
(Guarantor of M/s Kwalty Industrial Electrical Solutions)
Add: M/s Welcome Electric Industrial Shop No 2 Gadekar Colony, Mohili Village, Near Sakinaka Metro Station, gate No 2, Sakinaka, Andheri East, Mumbai – 400072
Email -

Mr Hitesh Kisturchand Parmar
(Guarantor of Housing Loan & Mortgage loan of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar/Add: Flat No 101, Whiteley Nahar Amrit Shakti, Sector R-18, Lok Milan Colony, Off Saki Vihar Road, Chandivali, Powai, Mumbai – 400072

Mr Hitesh Kisturchand Parmar
(Guarantor of Housing Loan & Mortgage loan of Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar)
Add: M/s Welcome Electric IndustrialShop No 2 Gadekar Colony, Mohili Village, Near Sakinaka Metro Station, gate No 2, Sakinaka, Andheri East, Mumbai – 400072

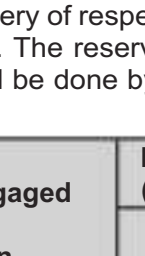
SUB: Notice under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, hereinafter called "Act"

Sir/ Madam,

Re: Your guarantee for credit facilities granted to (1) M/s Kwalty Industrial Electrical Solutions (2) Housing loan & Mortgage loan granted to Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar

1. As you are aware, you have by a guarantee dated (a) **04.11.2019 (Business Loan)** & (b) **25.06.2018 (Housing Loan & Mortgage Loan)** guaranteed payment on demand of all monies and discharge all obligations and liabilities then or at any time thereafter owing or incurred to us by (a) **M/s Kwalty Industrial Electrical Solutions** and (b) **Mr Raju Kisturchand Parmar & Mrs Rekha Raju Parmar**, for aggregate credit limits of (a) **Rs. 80,00,000/-** and (b) **Rs.32,50,000/- + Rs.14,70,000/-** with interest thereon more particularly set out in the said guarantee document.

2. We have to inform you that the borrower has committed defaults in payment of his liabilities and consequently his account has been classified as non-performing asset. A copy of the notice dated **02.12.2025** Under section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 sent by us to the borrower is enclosed. Since the borrower has committed defaults, in terms of the guarantee you have become liable to pay to us the outstanding amount of loan/credit facilities aggregating **Rs. 1,11,24,232.65 (One Crore Eleven Lakhs Twenty Four Thousand Two Hundred Thirty Two Rupees and Sixty Five Paise)** with accrued interest and charges and we hereby invoke the guarantee and call upon you to pay the said amount within 60 days from the date of this notice. Please note that interest

 Bank of India <i>Relationship beyond banking</i> Specialised Asset Recovery Management Branch Mezzanine Floor, 70/80 M.G.Road, Fort, Mumbai 400 001, Tel 022-22673549 Contact Number:- 9819403549 E-mail: SARM.MumbaiSouth@bankofindia.bank.in				
E-AUCTION FOR SALE OF MOVEABLE / IMMOVABLE PROPERTIES				
E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule8(6) of the Security Interest (Enforcement) Rules, 2002.				
Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Bank of India, SARM Branch, will be sold on "As is Where is", "As is what is" and "Whatever there is" basis on 29.12.2025 , for recovery of respective dues plus Interest and charges up to date due to the Bank of India from respective borrower. The reserve price and earnest money deposit amount shall be as mentioned below in the table. The sale will be done by the undersigned through e-auction platform provided at the web portal.				
Sr. No	Name of the Borrowers/ Guarantor and Amount Outstanding	Description of The Mortgaged Properties under Physical Possession	Reserve Price (Rs. In Lakhs) EMD of the Property (Rs. In Lakhs)	Inspection Date/Time and Area
1	M/s. Dimple Traders Mr. Malay Harshit Shah Mr. Harshit Kantilal Shah Mrs. Krupa Malay Shah Mrs. Rekha Harshit Shah Amount O/s – Rs. 1634.80 Lakhs + Interest + Expenses/Charges	Wing A, Villa No.7Y, Dimple Villa, Khandewal Co-operative Housing Society Ltd, CTS No- 307/1A/-C, Plot No- 7Y, Shankar Lane, Oppo-Shanti Park, Kandivali (W), Mumbai, Maharashtra- 400067 Symbolic Possession	2050.2	12.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 7346.58 Sq. Ft.
			205.02	
2	M/s. Desmo Exports Limited Mr. Dilip Mishrilal Jindal Mrs. Rachana Dilip Jindal Amount O/s – Rs. 2736.65 Lakhs + Interest + Expenses/Charges	A-201, 2nd Floor, Sanpada Station Complex, Sanpada Navi Mumbai Physical Possession	837.45	15.12.2025 Timing 03:00PM to 05:00PM Carpet Area:- 7478 Sq. Ft.
			83.745	
3	M/s. Vemb Retail India Private Limited Mr. Punit Agarwal Ms. Neetu Agarwal Amount O/s – Rs. 811.14 Lakhs + Interest + Expenses/Charges	Commercial Premise Unit No. 401, 4th Floor, Sunteck Grandeur, S.V Road Andheri (West) Pin-400058 Physical Possession	1083.6	16.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 6630 Sq. Ft.
			108.36	
4	M/s. Synoprene Polymers Pvt. Ltd. Mr. Jatin H Somaiya Mr. Harilal Somaiya Mrs. Trupti Somaiya Amount O/s – Rs.1921.84 Lakhs + Interest + Expenses/Charges	Unit No. 78 – 82, J Wing, Atgaon Laghu Udhogy Sankul, Plot No. 220, Hissa No. 4, 5, 6, S. No. 219, H. No. 7, Village – Atgaon, Tal. Shahapur, Dist. Thane. Physical Possession	102.30	17.12.2025 Timing 03:00PM to 05:00PM Plot Area – 1022 Sq. Mt. Area:- 12008 Sq. Ft.
			113	
			11.3	
5	M/s. Kismat Enterprises Mr. Yusuf Nasir Khan Mrs. Kismat Nasir Khan Amount O/s – Rs.202.71 Lakhs + Interest + Expenses/Charges	Bunglow No.12, Kismat House, Anmol Park, Shanti Vidya Nagari Hatkesh, Mira Bhayandar Road, Mira Road (East), Thane 401107. Symbolic Possession	181	18.12.2025 Timing 03:00PM to 05:00PM Built Up Area:- 1057 Sq. Ft. Open Space Area:- 1394 Sq. Ft.
			18.1	
6	Mr. Rahul Suresh Belwalkar Mrs. Shibani Rahul Belwalkar Amount O/s – Rs. 689.96 Lakhs + Interest + Expenses/Charges	Flat No. 12, Build No. 4A, Juhu Sangeeta Apartment CHSL, Juhu Koliwada, Behind PVR Lido Cenima, Off. Juhu Tara Road, Santacruz(W), Juhu, Mumbai – 400049. Physical Possession	269	19.12.2025 03:00PM to 05:00PM Carpet Area:- 750.25 Sq. Ft.
			26.9	
7	M/s. Vijay Plasto Industries Mr. Subhash N Kela Mr. Rishabh S Kumar Amount O/s – Rs.1369.40 Lakhs + Interest + Expenses/Charges	Land & Building and Plant situated at Plot no 41, Fire Brigade, Sonmath Road, C.S. No. 34/1-A, GDDIDC, Near Dabhel Fire Brigade and Kris Flex Company, Ringanwada, Village – Dabhel, Nani Daman, Gujrat - 396210 Symbolic Possession	158.13	24.12.2025 Timing 03:00PM to 05:00PM Plot Area:- 1260 Sq. Mt. Carpet Area:- 6476 Sq. Ft.
			15.813	
8	Mr. Shashikant Raghunath Shinde Amount O/s – Rs. 117.41 Lakhs + Interest + Expenses/Charges	Flat No. 901, 9th Floor, Dolphins Pride, Near Metacross Gym, Plot No. 2B, Sector – 34A, Ove. Kharghar, Navi Mumbai 410210. Physical Possession	68.40	22.12.2025 03:00PM to 05:00PM Built Up:- 849.40 Sq. Ft.
			6.84	
9	Mr. Sunny Mukesh Shah Mr. Chirag Vijay Shah Mr. Kinjal Vijay Shah Amount O/s – Rs.148.62 Lakhs + Interest + Expenses/Charges	Flat No. 1203, Tower-14, Atlanta Eden World, Pipeline Rd, Opp. Pwd Gwest House, Bhadwad Gaon, Sonale Village, Bhiwandi, Temghar, Thane – 421302 Physical Possession	23	18.12.2025 Timing 10:00AM to 12:00PM Carpet Area:- 716.02 Sq. Ft.
			2.3	
10	M/s. Shubham Developers Mr. Shahezaad Qayyum Ljam Mr. Umar Shaikh Mr. Faiyaz Shaikh Mr. Lakaulia Shaikh Mr. Abdul Aziz Sayyed Amount O/s – Rs.709.04 Lakhs + Interest + Expenses/Charges	12 nos. of Flats each admeasuring 2480 sq. ft on Land and building situated at CTS No 1499 to 1510 of village Kole-Kalyan, Masjid Road, Vakolia, Santacruz East, Mumbai-		

महानगरांमध्ये सुविधाजनक दळणवळण गरजेचे

भविष्यकाळात खेड्यांच्या किंवा ग्रामीण भागाच्या विकासाबाबत फार मोठा बदल किंवा परिवर्तन घडून येण्याची शक्यता दिसत नाही. प्राप्त परिस्थितीत शहर अधिक वेगाने विकसित करून रोजगारही निर्माण होऊ शकतो. म्हणूनच आता ही मोठी शहरं आता एकमेकांशी रस्ते, रेल्वे मार्गाने जोडण्याचे किंवा त्यासाठी आवश्यक त्या परिवहन आणि दळणवळणाच्या सोयीसुविधा करण्याचे प्रकल्प हाती घेतले जात आहेत. महाराष्ट्रापुरते बोलायचे तर मुंबई, पुणे, मुंबई नाशिक, नाशिक पुणे, नाशिक संभाजीनगर, एवढेच नव्हे तर मुंबई नागपूर किंवा शक्तीपीठ रस्त्याच्या योजनेतून मध्यम आकाराची शहरंदेखील एकमेकांना जोडण्याचा प्रयत्न होतो आहे. नाशिक, मुंबई आणि नाशिक पुण दरम्यान आणखी नवीन महामार्ग तयार करण्याचे प्रकल्प सुरू झाले

सुविचार विलास कोळेकर
खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

चुकीचं असून स्वतःला बरोबर सिद्ध करणं सोपं असतं, पण बरोबर असून सुद्धा स्वतःला सिद्ध करणं खूप अवघड असतं.

पंचांग

* मागशाष कृष्ण नवमा
* नक्षत्र : हस्त

रवी उदय- ०७-०४
 रवी अस्त- १८-०३

:- जन्मराशी :-
 ००-०१ ते २४-०० कन्या

सोमजादेवी स्थयात्रा, श्रीवर्धन

मुद्रिका, प्रकाशक श्री. उज्ज्वल यादव खालीलकर-पांडे यांनी हं दौकन नवाकाला मुद्रिका आणि नवाकाल प्रसक्त करिता १) दौकत मीडिया प्रा. लि. पत्ता: ब्लॉक नं. २२, दिवा मध्यावधी, टीटीसी इस्टर्नवॉर, विष्णू नगर, दिवा. नवी मुंबई-४०००७८. २) एल्लिएट ऑफसेट प्रिंसेस प्रा. लि. पत्ता: ब्लॉक नं. १९ जी ७-१ आणि फळ ७-२/२, पंचावडीची, शिंगोली इस्टर्नवॉर, विष्णू नगर, दिवा. ३) ता.हाकरमुद्रिका, जिह्वा कोहापूर - ४९६१२२ येथे छापून घेतले व नवाकाल बिल्डिंग, ९३ नवाकाल पथ, खाडीलकर पथ, गिरगांव, मुंबई-४००००४ येथे प्रसिद्ध केले.

संपादक : **रोहित रमकाजी पांडे** ● कार्यकारी संपादक : **समीर करवे** (*पी.आर.सी. कायदाशास्त्राच्या मुद्रिकाच्या जबाबदारी कार्यकारी संपादक यांच्यावर आहे.)

संपर्क : संपादक विभाग : ८६१२२०१४४०,
जहिरात विभाग : ८१०८११६४२३, ८१०८११६४२९,
छोट्या जहिराती : ८४२८१७४५५. वितरण विभाग : ९५४९३६४४१
ई-मेल: contact@navakal.in
‘नवाकाल ऑफिस व नवाकाल प्रेस’चे प्रकाशन दैनिक
‘नवाकाल’ आर.एन.आय.क्र.१८१८५/५७
स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

Printed and Published by **Jayshree Ramakant Khadilkar-Pande**
On behalf of Navakal Office And Navakal Press. Printed at 1)
Dangat Media Pvt. Ltd., Address : Plot No.22, Digha M.I.D.C.
TTC Industrial Area, Vishnu Nagar, Digha, Navi Mumbai - 400
708. - 2) Elegant Offset Pvt. Ltd., Address : Plot No.F7-1 & F7-2/
M.I.D.C., Shirol Industrial Area, Village Shirol, Tal. Hatkanangle,
Dist Kolhapur-416122. Published at Navakal Building, 13 Navakal
Park, Khadilkar Road, Girgaum, Mumbai - 400 004.
Editor - **Rohit Ramakant Pande** * Executive Editor - **Sameer
Karambe** (*As per P.R.B. law Executive Editor will be responsible for
all the content in Daily Navakal)

आहेत. साधारणपणे या दोन्ही ठिकाणी पोहचण्याकरीता साडेतीन तासाचा सरासरी वेळ लागतो. तो कमी करून साधारणपणे अडीच तासात या शहरांमध्ये पोहचता येईल असे हे महामार्ग तयार होत आहेत. नाशिक पुण्यासाठी आज जवळपास पाच ते सहा तासाचा वेळ लागतो. तो कमी करण्यासाठी राजगुरुनगर, चाकण या भागामध्ये होणारी वाहतुकीची कोंडी दूर करण्यावर वेगाने उपाययोजना झाली आणि असलेल्या महामार्गाचे थोडे विस्तारिकरण झाले तर पुणे नाशिक हे अंतरही दीड दोन तासाने कमी होऊ शकते. त्याच्या जोडीला या दोन्ही शहरांच्या दरम्यान हायस्पीड रेल्वेचा प्रकल्प कार्यान्वित केला जाणार आहे. तो प्रत्यक्षात आला तर केवळ अडीच तासात नाशिकहून पुण्याला पोहचता येणे शक्य होईल. त्याच्याबरोबरीने मुंबई नागपूर समृद्धी महामार्गाने सलगपणे काही शहरं एकमेकांशी जोडली गेलेली आहेत. परिणामी रोजगार व्यवसायाच्या संधी विस्तारण्याची शक्यता आहे. शक्तीपीठ मार्गाच्या योजनेतूनही मध्यम आकाराची शहरं जोडली गेली तर एकूणच महाराष्ट्रातील निम्न्यापेक्षा जास्त शहरांचे एकमेकांमधले दळणवळणही वाढू शकते. या पद्धतीने शहरं आणि महानगरं एकमेकांशी जोडली गेली तर त्या त्या महानगरांमध्ये होणाऱ्या गर्दीवरही नियंत्रण येऊ शकेल. आपापली कामे किंवा रोजगार व्यवसाय आटोपून क आपापल्या घरी जाऊ शकतात.

मुंबई महानगराच्या बाबतीत हा अनुभव यशस्वी ठरलेला आहे. मुंबई शहर उपनगरातली जागा अपुरी पडू लागल्याने उपनगरीय रेल्वे सेवेचे जाळे थेट कर्जत कसारा, विजार पनवेलपर्यंत वाढवले गेले. परिणामी मुंबईत रोजगार व्यवसायासाठी येणारे लाखो लोक पुन्हा परत आपापल्या शहरामध्ये जाऊ शकतात. मुंबईवरचा ताण यातून काही प्रमाणात कमी झाला आहे. याच पद्धतीने नाशिक, पुणं, मुंबई नाशिक संभाजीनगर ही शहरं एकमेकांशी अगदी रस्ते वाहुतुकीबरोबरच रेल्वे मेट्रो या माध्यमातून जोडली गेली. तर हे फ्लोर्टिंग पॉप्युलेशन आपापल्या गावीच राहू शकेल. रोजगार व्यवसायाच्या निमित्ताने शहरात येणाऱ्या या लोकांना आपले शहर किंवा गाव सोडण्याची वेळ येणार नाही. आज जगातल्या अनेक देशांमध्ये रस्ते वाहुतुक किंवा रेल्वे सेवा बळकट स्वरूपाच्या आहेत. शहरं आणि गावं एकमेकांशी व्यवस्थितपणे जोडली गेल्याने शहरांमध्ये गर्दीचे केंद्रीकरण झालेले नाही. भविष्यकाळात या मोठ्या महानगरांमधल्या गर्दीचे विकेंद्रीकरण करायचे असेल तर महानगरांमधले दळणवळण आणि अन्य पायाभूत सुविधा मजबूत करण्याशिवाय पर्याय राहात नाही. स्वाभाविकपणे या महानगरांच्या परिसरात असणाऱ्या ग्रामीण भागालाही नकळतपणे त्याचा फायदा होत राहील. तिथे होणारी विकासकामं हीदेखील त्या त्या परिसरात रोजगार व्यवसायाच्या संधी निर्माण करण्यासाठी पूरक ठरू शकतील. महाराष्ट्र हे देशातील प्रगत राज्य मानले जाते. इथे देशाच्या अनेक भागातून लोक मोठ्या संख्येने येत असतात. म्हणूनच महाराष्ट्रातल्या महानगरांमधली लोकसंख्यादेखील वेगाने वाढते.

जोहार अंगणवाडी

प्राप्त सूचना देण्यात येत आहे की, आमच्या अंगणवाड्या वर्तून, आम्ही (१) याखाली लिहलेले रहत्या अनुसूचीयोग्ये अधिक विषय वरून कर्णपत्रा आलेल्या मालमतेने ("मालमता क्र. १" मालक म्हणून जपून कमलकर वाचने" ("मालक क्र. १") आणि (२) याखाली लिहलेल्या दुसऱ्या अनुसूचीयोग्ये अधिक विषय वरून कर्णपत्रा आलेल्या मालमतेने ("मालक क्र. २") मालमता देण्या किंवा सावने ("मालक क्र. २") यांच्या मालकी कम्पनीची चौकशी करित जाईल. मालमते आणि सावने क्र. २ यांना यपुढे एकत्रितपणे "मालक" म्हणून संबोधले जाऊन संचय मालमते क्र. १ आणि मालमता क्र. २ यांना यपुढे एकत्रितपणे "मालमता" म्हणून संबोधले जाईल. आमच्या अंगणवाडी कोल्हापूर प्रांताच्या कोल्हापूर भागासमूह पुढत, स्पष्ट आणि विवेकीयपणे प्रकाशित मिळविण्यासाठी प्रकाशितपणे वाचपुढी करित जाईल.

[illegible]

महत्वाच्या घटना वित्ती आहे की त्यांनी यादूर असाधारणकरणांना खोता अण्ड कपती, बकिल, वर्तमान सेंट्रल, टॉवर-१८, १३वा मजला, सेनापति बाघट मार्ग, मुंबई ४०००१३ येथे ठेवले. [Pranav](#)
[pranjiraj.gandhi@khsaito.com](#) या ईमेलवर साक्ष्यीकृत कागदांवर्षा प्रतीस
द्वारे प्रकरणाच्या तारखेसमुखा १४ (चौदा) दिवसांच्या कालवधीत लेखी कळवणे, अन्यथा, अ
निराकरणे जाईल की दावानामें(दावानगीं) असे दावे सोडले आणि/किंवा असे दावे, करणा
धिकार सोडून दिला आहे आणि ते मालकावर आणि/किंवा आमच्या अशिलवार बंधकार
हीत असे मानले जाईल.

[illegible]

दसरा जगदुप
(मालमा क. २वे वर्णन)

लुका इहाम, जिल्हा पालघर येथील कपशी गावातील तट क्रमांक ७१/२ असलेला मोजमापित
नहर आणि ४० अंश पेगावज १४,००० बौरस मिटरस जमिनीचा सर्व तः तुकडा आणि खंड
नहर असा : २ च्या वर्तु.सीमा खालिलप्रमाणे आहेत:

बैकडे वा त्या दिशेला	: सर्वे क्र. ७३ आणि सर्वे क्र. ७७ असलेली जमीन
रचमंकेडे वा त्या दिशेला	: रस्ता
नंतरेडे वा त्या दिशेला	: सर्वे क्र. ७१/३ असलेली जमीन
वणेकडे वा त्या दिशेला	: सर्वे क्र. ७१/४ असलेली जमीन
चय दिनांक १३ डिसेंबर २००५	

खैतान अँड कंपनी करीता
सही/—
अभिराज गांधी
भागीदार



क्रीडा

 Email-contact@navakal.in
मुंबई । शनिवार १३ डिसेंबर, २०२५
www.navakal.in


[/navakalofficial](https://facebook.com/navakalofficial)

डफीच्या घातक मान्यासमोर वेस्ट इंडिज गारद
दुसऱ्या कसोटीत न्यूझीलंडचा ९ विकेटने विजय

- वेल्डिंग

न्यूझीलंड क्रिकेट संघाने वेस्ट इंडिजविरुद्धचा दुसरा कसोटी सामना ३ दिवसात १ विकेटने जिंकला. वेलिंग्टन इथं झालेल्या सामन्यात पहिल्या डावात आघाडी घेतल्यानंतर न्यूझीलंडच्या गोलंदाजांनी वेस्ट इंडिजला फक्त १२८ धावांत गुंडाळले. त्यामुळे न्यूझीलंडला विजयासाठी ५५ धावांचे आव्हान मिळाले. ते न्यूझीलंडने एका विकेटच्या मोबदल्यात गाठले. केन विल्यमसन (१६) सुप्रीम डेझॉन कॉनवे (२८) नाबाद राहिले. दुसऱ्या डावात ५ विकेट घेणाऱ्या जेकब डफीला सामनावीर म्हणून घोषित

मल्लखांबमध्ये व्ही.पी.एम.
विद्यामंदिर अक्वेल
■ मुंबई

सोसाय (५.) येथील प्रबोधन
क्रीडा भवनत सुरू असलेल्या
४६ व्या प्रबोधन आंतरशालेय
क्रीडा महोत्सवाच्या मल्लखांब
स्पर्धेत दहिसरच्या व्ही.
पी.एस. विद्यामंदिराने ५२.०८
गुणांसह अनुत्तमीय कामगिरी
करत सांघिक विजेतेपदावर
नाव कोरले. त्यासोबत
दहिसरच्या शैलेंद्र एस्पोकेशन
सोसायटीने २३.३२ गुणांसह
उपविजेतेपद मिळवले.
मल्लखांबमध्ये रिया पुजारी
व श्रेयस पेडणेकर यांनी
सर्वोत्कृष्ट खेळाडू म्हणून
घोषित करण्यात आले.

येथे सूचना देण्यात येत आहे की, माझे अशिल सध्याचे मालक मे. साईस एच काउन्सेल इंडियनअसॉसिएट्स प्रायव्हेट लिमिटेड इंडियन प्रिमायसेस कॉ-ऑपरेटिव्ह सोसायटी लिमिटेड, पत्ता क्र. २५, महाल इंडियन इस्टेट, जंक्शन केवळ रोड जवळ, अंधेरी (पूर्व), मुंबई ४०० ०९३ येथे विक्रीव्याल गाळा युनिट ३, ४ आणि ९ खंडी करण्याचा विचार करत आहे, जे मुंबई उपनगर जिहातातल्या मुळावा तालुका येथील थर्ली सीटीएस क्र. २२८/२४ सदर इंडियन गाळा युनिट म्हणून वर्गीकृत.

मृतेषु कृतेषु जडेष्वपि यन्मृतं कृतं
वर्गज्ञाता, ज्या व्यक्तीनां या औद्योगिकं माला
युक्तिरन्वये विज्ञां, करार, कंत्राट,
संवाणधेवाण, समंजस्य करार, भेदस्वतः
साधारणधिका, गहाणखत, कर्ज, शुल्क,
भाडेपट्टा, वहीवाट, व्यवसाय, तावा,
वृत्तिधो, वास्ना, ट्रस्ट, खलना, राहणवा
हक, देखभाल आणि परवाना याद्वारे
कोणत्याही दावा किंवा हितासंबंध असल्यास
न्यायी या तारखेपासून १४ दिवसांचा आत
खालील स्वाक्षरीकरव्यांना सहायक
कानगदोपची प्रामाण्यर लेखी कळवावी.

अर वर नमुने ल्याप्रमाणे कोणतीही दावा प्राप्त झाला नाही किंवा केलेला नोंद आहे असे गृहीत धरत जाईल की सरर ऑथोरिटीक माला गुनितमधे किती लवारीर असा कोणताही दावा सरर हेतू आणि हेतूदंडाशीशी माफ केलेला आणि/किंवा माफावर दिलेला माला जाडल आणि तो माफाव अंमलावर बंधनकारक राहणारा माला आणि माफ अंशिल सव्याच्या मालकासोबत खरोदी व्यवहार पूर्ण केला आणि सरर व्यवहार अशा दाय्याच्या कोणताही सरंधन न घेता पूर्ण केला जाईल आणि तो माफ केलेला माला जाईल.	09304 09303 थावे - इंदोर रोहा, सांगली कुडाळ, माफ मुरुडेश्वर, भा सरंधर: वा
--	--

सही / -
वकील महावीर के. रांभिया
बुडलैंड क्रेस्ट, पहिला मजला,
विजय नगर समोर, पलोती चर्च जवळ
मरोळ मोशो रोड, मरोळ,
अंधेरी (पू), मुंबई ४०० ०५९
टिकाण: मुंबई,
दिनांक: १३.१२.२०२५

[illegible]

उमेश बाळोराम सनकरकर
विंध्यवासिनी मरीन सर्व्हिसेस प्रायव्हेट लिमिटेडच्या प्रकरणात
मग्निय ट्राय क्लायसॉरीक
आयबीबीआय बँकेची को. IBBI/PA-001/PA-002619/2021-2022/14043
सॉफ्टवेर पता: काशीबाग को. २५, रा. १२मजला, विसल नगर,
फिन्टेक स्ट्रीट, काळ्यादेवी, मुंबई, ४०० ००२ एलएच.पि. ३१ किटीवॉर, २०२२ पर्यंत को
ग्रहवृत्तद्वाराहस्तात ईमेल: cirp.vindhyavasini10@gmail.com

करण्यात आले. या विजयासह न्यूझीलंडने मालिकेत १-० अशी अपेक्षे आघाडी घेतली. बुधवारी कार्यक्रम अंती लंडनने नाणेफेक जिंकून गोलंदाजी करण्याचा निर्णय घेतला, हा निर्णय योग्य ठरला कारण गोलंदाजांनी वेस्ट इंडिजला २०५ धावांवर गुंडाळले. प्रत्युत्तरात न्यूझीलंडला ९ बाद २७८ धावांवर आपला डाव घोषित केला, डेव्हॉन कॉर्नवे (६०) आणि मिशेल हे (६१) यांच्या अर्धशतकांमुळे न्यूझीलंडला ७३ धावांची आघाडी मिळाली. दुसऱ्या डावात वेस्ट इंडिजला चांगली धावसंख्या उभारण्याची यत्नयोजनासाठी एक मजबूत लक्ष्य ठेवण्याची आशा होती.

યાહોર સૂચના

પ્રત્યેક દેખાતા વેળે કી, મણે અશીન મળજેવ શ્રીમતી સાયોદેવી મેનર
કોલેઝા મામાં, ઇ.સ.મી.ઈ.સ. માં, પી ંગેલ ડી રાફા કાંલેવી, મેનર
૦૮૦ વેલે રિયા “નિગારા કો”અપરિવેલ હીજીન સોસાયટી લિમિટેડ
પ્રાચીનજી/૩૧૦૦ વર્ડ ૧૧૭૭ (૧૧૭૭) “સદર સંસ્થા” અસે ડેવેલોપ
કીયા યા ઇમારતીશીલ ૧૫ યા મજબૂતર રાફા ડેવલપમેન્ટ કી
“સદર સંસ્થા” અસે ડેવેલોપમેન્ટ ડી તિયાસ મહાકાંલે સ્વચ્છતા
દોન કા પોલકી જાંગ્યાંયા બાપરેવે હવ્ક (સાધકા “સદર કા પો
(સાધકા સંકલિતેકરિત “સદર સંલિકા” આપે “સદર કા પો
સદર જાગા” અસે ડેવેલોપમેન્ટ (૧) સે. અપા અનંત દેલિયા આપે (૨)
પ્રે નિઝાકી ૦૭ ફેબ્રુઆરી, ૨૦૨૫ મે. જેરીડીન યેસેતે આપે (૩)
(૧) સી. અનંત લક્ષ્મીદેવે દેલિયા યાંધા દરમ્યાન નેમળિયાત અસે
સંસ્કરેલેલે જાગા કીયા કીયા તિયાતી અધીકારી ભાગ્યાર કીયા રિવેલ
પ્રાચીન, માહેકારા, માપીપી, ૨૭-માપીપી, લિટલ ંગેલ તિયાસ, ૨૭
મા, માંગાલ, અમિરેસલેન, ગાળાવટ, વારસા, શીર્ષકાંલેશી પુણીધિયાત
મેટ, ઘાષાળાધિકાર, પ્રમાર, દેખાબા, ન્યાસ, મૂળ શીર્ષક કારકાનામ
સે રોગા, કોલેઝા યથરા/અલોલ, કાચાયા કોલેજીની અધીકારી
સંસ્થામાં હુકમ કીયા અસે, ક્રાંત, વારસા, વિકાસ અધીકારી
શી રૂપચત્તોની સમાવિષ્ટ પટ્ટુ તિયાસ મળિદત ન રાલતા કોલેજીની
કીયા મળાગી અપરિવેલ, ત્યાંની ત્યાબાત મેન કાલોડોપી પુણીધ
ડેવેલોપમેન્ટ તિયાસ પચ્ચાર સદર પ્રીક્ષીકાયા ડિનાંકોપાસ ૧૭ (૧)
સે, અસે ન કલેસાસે અસે સમજણિયા વેલેલ કી, સદર જાગ્યાંયા સે
માળ્યાયા અંતરિયાત નાલેલ. આપે મા અશા યાત્તી/કર્મીદ બાંધે
સે, સે દેવે, આપે કાર્યાકાંલેશી સોહુદ દિયા આપે યુગલુલુલ ડેવલ
સદર જાગ્યાંયા શીર્ષક સ્પષ્ટ, વિકીયોગી આપે બોચ્યાંયાસુ સુલત અસર

૨૧, ૨૦૨૫

४०१/४०२, साईनाथ हाऊस, बी.पी.एस. क्रॉस रोड क
शरॉन स्कूलजवळ, मुलुंड (पश्चिम), मुंबई - ४०० ०

पनवेल महानगरपालिका
ई- निविदा नोटीस

निवेल महानगरपालिका खालील नमूद कामाकरीता योग्य त्या वर्गातील नोंदणीकृत व अनुभवी व्यक्ती, वा कंपनी यांचेकडून ई-निविदा पद्धतीने निविदा मागवीत आहेत. खालील कामाचे कोरी निविदा फॉर्म ders.gov.in या संकेत स्थळावर दि. १२/१२/२०२५ ते दि. १९/१२/२०२५ पर्यंत सायंकाळी ५ वाजेपर्यंत घ्याव्यात. निविदा भरण्याची मुदत दि. १९/१२/२०२५ पर्यंत राहणार आहे. सदरच्या जाहीर ई-निविदा ऑनलाईन कार्यप्रणाली द्वारे स्वीकारण्यात येतील.

कामाबाबत तपशाल	बयाणा रकम	कारा ई-नावदा फामचा किमत
हानगरपालिका हद्दीत बसविण्यात आलेल्या पांची दैनंदिन साफसफाई करणेबाबत.	रु. १.५० लाख	रु.३,०००/- + १८% GST = रु.३,५४०/-

सही/-
अतिरिक्त आयुक्त
पनवेल महानगरपालिका

प्रथम रेल्वे डॉ. आंबेडकर नगर ⇌ ठोकूर दरम्यान विशेष ट्रेन चालविणार

सुरवातीचे स्थानक आणि गंतव्य स्थान	सेवांचे दिनांक	प्रस्थान	आगमन
१. आंबेडकर नगर - ठोकूर	२१.१२.२०२५ व २८.१२.२०२५	१६.३० वा. (रविवार)	०३.०० वा. (तिसऱ्या दिवशी)
२. ठोकूर - डॉ. आंबेडकर नगर	२२.१२.२०२५ व ०१.१२.२०२५	०४.४५ वा. (मंगळवार)	१५.३० वा. (पुढील दिवशी)

स, उज्जैन, नागदा, रत्नाम, वडोदरा, भरूच, सुरत, वापी, वसई रोड, भिवंदी रोड, पनवेल, डेड, चिपळूण, संगमेश्वर रोड, रत्नागिरी, राजापूर रोड, वैभववाडी रोड, कणकवली, सिंधुदुर्ग, डी रोड, थिविम, करमाळी, मडगाव, कानाकोना, कारवार, अंकोला, गोकर्ण रोड, कुमटा, न, मूकांबिका रोड बेंदूर, कुंदापुरा, उडुपी, मुलकी आणि सुरथकाल स्टेशन्स दोन्ही दिशेने

कूलित - ३ टीयर आणि वातानुकूलित - ३ टीयर इकोनॉमी कोचेस.
वेळा, थांबे आणि संरचनासंबंधी तपशीलवार माहितीकरिता
प्रवाशांनी कृपया www.enquiry.indianrail.gov.in ला भेट द्यावी

करिता बुकिंग सर्व पीआरएस
आरएसटीसी वेबसाइटवर
वरील ट्रेन्स विशेष दवा
ट्रेन्स म्हणून धावतील.

पश्चिम रेल्वे

www.indianrailways.gov.in
 अद्यतन स्थिति का: [facebook.com/WesternRly](https://www.facebook.com/WesternRly)
 अद्यतन स्थिति का: [X.com/WesternRly](https://www.x.com/WesternRly)
 अद्यतन स्थिति का: [Instagram/WesternRly](https://www.instagram.com/WesternRly)

कृपया सर्व आरक्षित टिकटसाठी ओलखीचा वैध पुरावा जवळ ठेवा.

फक्षोअर रस पत्रक वाळखोरी (९) अन्वये		फॉर्म ए जारी प्रयोगपत्र	
नेस प्रायव्हेट लिमिटेड 0808PTC184453		(भारतीय नवदारी आणि दिवाळखोरीपण मंडळ (कांसेंट्रिट व्यावसायिकरिता दिवाळखोरी दरवा प्रक्रिया) विजयमन, २०१६ व्या विजयमन, ६ अन्वये)	
नॅशनल ब्रिडलिंग, मुहूर्त बी, वेल्सफूर, मुहूर्त संध, ४००६११४		क्रिष्णा शास्त्रिक सॉल्यूशंस प्रायव्हेट लिमिटेड पतनकरें लेक वेपथ्याकरिता	
मूल उपप		संविनित तपरील	
@gmail.com वेवे करता वेतिल	१. कांसेंट्रिट कर्जदारावे नाव	क्रिष्णा शास्त्रिक सॉल्यूशंस प्रायव्हेट लिमिटेड ०९ जुन, २०१३	
		२. कांसेंट्रिट कर्जदाराच्या व्यापकाचे दिनांक	
@gmail.com वेवे करता वेतिल	३. प्राधिकरण ज्या अंतर्गत कांसेंट्रिट कर्जदाराची संपादन/मंदीप्राप्तीकरण झाले	आर.ओ.सी, मुंबई	
		४. कांसेंट्रिट कर्जदाराच्या नैदीकृत ओळख क्रमांक/मंदीप्राप्ती तारीख ओळख क्र.	
@gmail.com वेवे करता वेतिल	५. कांसेंट्रिट कर्जदाराच्या नैदीकृत कार्यावाला आणि मूळ कार्यावाला (जर अस्त्यारा) पता	U22110M20137PTC244043	
		६. कांसेंट्रिट कर्जदाराच्या संदर्भात दिवाळखोरी सुरु होण्याचा दिनांक	
@gmail.com वेवे करता वेतिल	७. दिवाळखोरी दरवा प्रक्रिया परतमनाचीवा अंतर्गत दिनांक	दुमन क्र. १८०, ११ मजला, सिटी मॉल, लु सिंक रोड, अंतर्गत पक्षिम, मुंबई मंदर, मुंबई, मंदार, भारत, ४०००१२.	
		८. दिवाळखोरी दरवा प्रक्रिया परतमनाचीवा अंतर्गत दिनांक	
@gmail.com वेवे करता वेतिल	९. अंतर्गत दरवा व्यावसायिक मंजूर काम पाहण्या दिवाळखोरी व्यावसायिकवे नाव आणि नैदीकृतपण क्रमांक	श्री. मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१०. मंडळकर नैदीकृत अस्त्यारासार, अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	
@gmail.com वेवे करता वेतिल	११. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	११.१ सिडर, २०२५	
		१२. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	
@gmail.com वेवे करता वेतिल	१३. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	१३.१ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१३.२ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
@gmail.com वेवे करता वेतिल	१४. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	१४.१ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१४.२ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
@gmail.com वेवे करता वेतिल	१५. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	१५.१ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१५.२ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
@gmail.com वेवे करता वेतिल	१६. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	१६.१ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१६.२ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
@gmail.com वेवे करता वेतिल	१७. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल	१७.१ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
		१७.२ मंदक रमेशचंद्र जैन IBBI/PA-001/P-IP/10055/2017-18/11748	
@gmail.com वेवे करता वेतिल	१८. अंतर्गत दरवा व्यावसायिकपता पता आणि ईमेल		

[illegible]

दिनांक: १३ डिसेंबर, २०२५
ठिकाण: मुंबई